

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.818/2004
MA No.694/2004

New Delhi this the 12th day of April, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S.A.Singh, Member (A)

1. S.C. Joshi,
Working as Sr.Data Entry Operator,
in Ordnance Factory, Muradnagar,
Distt. Ghaziabad (UP)
2. V.K.Malhotra,
Working as Sr.Data Entry Operator,
in Ordnance Factory Muradnagar,
Distt.Ghaziabad (UP)
3. G.S.Rao,
Working as Sr.Data Entry Operator,
in Ordnance Factory Muradnagar,
Distt.Ghaziabad (UP)
4. Ashok Goel,
Working as Sr.Data Entry Operator,
in Ordnance Factory Muradnagar,
Distt.Ghaziabad (UP)
5. K.C.Rastogi,
Working as Sr.Data Entry Operator,
in Ordnance Factory Muradnagar,
Distt.Ghaziabad (UP)
6. Jag Pal Singh,
Working as Sr.Data Entry Operator,
in Ordnance Factory Muradnagar,
Distt.Ghaziabad (UP)

..Applicants

(By Advocate Shri Yogesh Sharma)

VERSUS

1. Union of India through the
Secretary,
Ministry of Defence, South Block,
New Delhi.
2. The Secretary,
Ordnance Factory Board,
Ayudh Bhawan, 10-A, S.K.Bose Road,
Kolkata.
3. The General Manager,
Ordnance Factory, Murad Nagar,
Distt. Ghaziabad (UP)

..Respondents

O R D E R (ORAL)

Justice V.S.Aggarwal :

MA-694/2004

1. MA-694/2004 is allowed subject to just exceptions.
Filing of a joint application is permitted.

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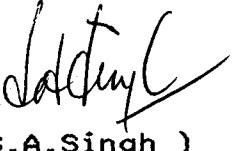
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2. By virtue of present application, the applicants seek a direction to extend the benefit of judgement passed by this Tribunal (different Benches of Madras and Jabalpur) to award them the pay scales as in those matters from 1.1.1986.

3. Learned counsel for the applicants in support of his claim relies upon the decision of Madras Bench of this Tribunal in the case of Prem Kumari and Others Vs. Union of India and Others in OA 329/2002 decided on 13.9.2002 and also Jabalpur Bench of this Tribunal in the case of Francis Xavier and Another Vs. Union of India and Others in OA 308/1995 decided on 28.9.1999.

4. It appears that the applicants while seeking the benefits and order passed by this Tribunal had submitted their representation, which is yet under consideration.

5. Taking stock of the totality of these facts, without expressing ourselves on the merits of the matter, we direct that respondent no.2 will take up the matter and take a conscious decision in this regard preferably within six months from the date of receipt of a copy of this order and communicate to the applicants. OA is disposed of.


(S.A.Singh)
Member (A)


(V.S.Agarwal)
Chairman

/kdr/